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The Health Department of the Municipal Corporation has also taken measures to control gastro-enteritis and cholera. These include surveillance through 22 index hospitals, distribution of oral rehydration solutions (ORS) and chlorine tablets, drive against sale of exposed foods and cutfruits and sugar cane juice, disinfection of wells and health education.

Written Answers

Strength of employees in D.D.A.

*177. SHRI ANAND PRAKASH GAUTAM: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) what is the total number of engineers in different cadres in D.DA vis-a-vis their respec-

live strength of Scheduled Castes and Scheduled Tribes;

(b) the number of eligible candidates in different engineering cadres belonging to SC/ STs having minimum service condition for promotion to the next post; and

(c) the number of Executive Engineer, Superintendent Engineer, Chief Engineer (Civil) in D.D.A on deputation from other departments ?

THE MINISTER OF URBAN DEVELOP-MENT (SMT. SHEILA KAUL): (a) Total number of Engineers in different cadres of DDA vis-a-vis the respective strength of Scheduled Castes and Scheduled Tribes is as follows :

No.	Name of Post	Men in position	SC/ST including Deputationists
1.	Engineer Member]	Nil
2.	Chief Engineer (Civil)	4	Nil
3.	Chief Engineer (Electrical)	1	Nil
4.	Superintending Engineer (Civil)	32	SC : 1
5.	Superintending Engineer (Electrical)	3	Nil
6.	Executive Engineer (Civil)	126	SC: 6 ST: 1
7.	Executive Engineer (Electrical)	17	SC : 2
8.	Asstt. Engineer (Civil)	508	SC : 73 ST : 2
9 .	Asstt. Engineer (Electrical)	70	SC: 9
10.	Junior Engineer (Civil)	1514	SC :121
11.	Junior Engineer (Electrical/Mechanical)	192	SC: 20

(b) (i) 77 Junior Engineers (Civil) and 18 Junior Engineers (Electrical/Mechanical) belonging to SC category are eligible for promotion to the post of Asstt. Engineer (Civil) and Asstt. Engineer (Electrical/Mechanical) respectively.

(ii) 21 Asstt. Engineers (Civil) belonging to SC category are eligible for promotion to the post of Executive Engineer (Civil).

(iii) No Executive Engineer (Civil) and Executive Engineer (Electrical/Mechanical) and Superintending Engineer (Civil) and Superintending Engineer (Electrical/Mechanical) belonging to SC/ST category is eligible for promotion to the next post. (c) One Chief Engineer (Civil), 3 Superintending Engineers (Civil) and 4 Executive Engineers (Civil) are presently on deputation to DDA

Blue print for limiting access to higher professional education

*178. SHRI RAMDAS AGARWAL: SHRI CHATURANAN MISHRA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that University Grants Commission (UGC) has prepared a blue print for limiting the access to higher professional education in the Government aided colleges and universities;

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(b) if so, the details of the blue print;

Written Answers

(c) whether it is a fact that the Supreme Court had directed the UGC to frame regulations for determining fees which can be charged by an aided affiliated college only: and

(d) if so, what are the reasons for not preparing the blue print for non-added colleges and universities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d) It is not correct to state that University Grants Commission is seeking to limit access to higher education including professional education or that the UGC has prepared any blue print or guidelines or regulations for limiting access to higher education. On the other hand, more and more institutions and courses are being started every year in the country to further widen access to higher education.

In J. P. Unnikrishnan and others Vs. State of Andhra Pradesh and others case, the Supreme Court had delivered the judgement on 4-2-1993. in which it prescribed a scheme for regulating admissions and fees which the appropriate Governments and recognising and affiliating authorities shall impose and implement in addition to such other conditions as they may think appropriate concerning conditions for grant of permission, recognition, etc. In this judgement, the Supreme Court also directed that UGC should frame regulations under the UGC Act for regulating the fees which the affiliated colleges operating on no grant-in-aid basis are entitled to charge. It may be noted that the regulations for the technical institutions and courses have to be issued by the AICTE and for the medical institutions and courses by the Indian Medical Council. Therefore, only the residuary area is to be covered by the UGC. In compliance of the Supreme Court directive, the UGC developed a draft of regulations under the UGC Act and this was discussed along with AICTE guidelines with the Ministers of State Governments on 17-6-1993. The UGC has appointed an Expert Committee to finalise the draft regulations and thereafter it would finalise and formally issue these regulations.

Free movement of Agricultural Commodities

*179. MISS SAROJ KHAPARDE :

SHRI SHIV PRATAP MISHRA :

Will the Minister of FOOD be pleased to state:

(a) whether it is a fact that the restrictions on

the free movement of agricultural commodities particularly foodgrains are proposed to be removed:

(b) whether Government have received any representation requesting removal of restriction on wheat and for withdrawing wheat licensing; and

(c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) On 26-3-93, Govt, of India had advised all States/UTs that the national policy was to treat the entire country as a single food zone. They were requested to remove statutory restrictive provisions, if any.

(b) Yes, Sir. Some representations for removal of restrictions on inter-State movement of foodgrains in general and one representation for removal of stock limits on wheat has been received.

(c) Government of India's policy is to remove all inter State and intra State restrictions on movement of foodgrains and are pursuing the matter with State Governments/ UTs-AP., Haryana, Kamataka, Orissa, Pondicherry, Rajasthan and West Bengal who have some form of movement restrictions on foodgrains. There are no movement restrictions in other States/UTs, while no response has been received from J&K, Tamilnadu, Nagaland. A&N Islands, DNH, Chandigarh and Lakshdweep (who have been reminded).

अनुसूचित जाति के रूप में कोल्टा जनजाति का सम्मिलित किया जाना

*180. और राम रतन राम : क्या करूपाण मंत्री यह बताने की कुपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश के देहरादून जिले के चन्नजा उध मंडक्ष में रह रहे जनजातिय व्यक्तियों को जैनसारी अनुसचित जनजाति के रूप में घोषित किया गया है.

(ख) क्या उनके साथ रह रही बाजगी जनजाति को मी अनुसूचित जनजातियों की सूची में शामिल किया गया है जबकि उसी क्षेत्र में रह रही कोल्टा जनजाति को अनुसूचित जातियों की सची में शामिल नहीं किया गया है, और

(ग) यदि डां, तो क्या कोल्टा जनजाति को अनुसूचित अनआतियों की सूची में शामिल किए जाने का विचार है, यदि नहीं तो इसके क्या कारण हैं ?

कक्ष्याण मंत्री (श्री छीताराम केचरी) : (क) जी, हां । सम्पूर्ण उत्तर प्रदेश में समी जैनसारियों को अनुसूचित्त जनजति